

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

(ALLAHABAD THIS THE 27<sup>th</sup> DAY OF MAY, 2019)

**Present**

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)  
HON'BLE MR. R.S. JAIN, MEMBER (J)**

**Original Application No.330/0543/2019**

(U/S 19, Administrative Tribunal Act, 1985)

Smt. Poonam Gautam, wife of Amit Kumar, Resident of, Village-Darcha, Post-Koilsa, Burhanpur, District-Azamgarh, Presently Posted as GDS, BPM Tighara Jalalpur (Shakha Dakpal) District-Ambedkarnagar.

.....Applicant

**V E R S U S**

1. Union of India through Secretary Ministry of Communication & IT Dak Bhawan Sansad Marg, New Delhi.
2. Chief Post Master General U.P. Circle, Lucknow.
3. Superintendent of post offices Faizabad, Division Faizabad.
4. Superintendent of post offices Azamgarh Division Azamgarh.
5. Post Master General Gorakhpur Region Gorakhpur.

.....Respondents

Advocates for the Applicant:- Shri Rajesh Tripathi.

Advocate for the Respondents:- Shri L.P. Tiwari.

**ORDER**

**(DELIVERED BY HON'BLE MS. AJANTA DAYALAN, MEMBER (A))**

Shri Rajesh Tripathi, Advocate for the applicant and Shri L.P. Tiwari, Advocate for the respondents are present.

2. Learned counsel for the applicant states that the applicant was appointed as GDS,BPM and has been working in Ambedkar Nagar District since 2011. She was married in 2013 and has requested for her transfer to Azamgarh due to her mother in law sickness. Learned counsel for the applicant also pleads that the applicant made a representation dated 16.04.2019 (Annexure A-1) and she will be satisfied if the respondents department is directed to decide the same within a time bound manner.

3. Considering the limited prayer made by the applicant's counsel, we direct the competent authority amongst the respondents to decide the representation dated 16.04.2019 (Annexure A-1) within a period of two months from the date of receipt of certified copy of this order by passing a reasoned and speaking order. The order so passed shall be communicated to the applicant.

4. Needless to say that the above order be not construed as any expression or opinion on the merits of the case.

5. The original application is disposed of. No costs.

(RAKESH SAGAR JAIN)  
**Member-J**

/Neelam/

**(AJANTA DAYALAN)**  
**Member-A**